

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 466 of 2020

IN THE MATTER OF:

Vishal Vijay Kalantri

...Appellant

Versus

**Shailen Shah (Resolution Professional
of Dighi Port Ltd.) & Ors.**

...Respondents

Present:

For Appellant :

Mr. Amit Chadha and Ms. Neeha Nagpal, Advocates

For Respondents:

Mr. Arun Kathpalia, Senior Advocate with

**Mr. Himanshu Satija and Mr. Mahesh Agarwal,
Advocates for Respondents**

**Mr. Gourab Banerjee, Sr. Advocate with Ms. Aditi
Sharma, Advocate**

ORDER

(Through Virtual Mode)

08.06.2020 Heard the learned counsel for the parties in great detail. Hearing concluded. Judgment reserved.

Written submissions may be filed by the learned counsel for the parties, not exceeding three pages, within three days.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Shreasha Merla]
Member (Technical)**

/ns/RR/